

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1201
TO BE ANSWERED ON 06.12.2021

Surprise inspection by CPCB

1201. SHRI JANARDAN SINGH SIGRIWAL:
SHRI MANNE SRINIVAS REDDY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware of the pollution by industrial units in the country;
- (b) if so, the details thereof, State/UT-wise along with the loss estimated so far including the fertilizers and petrochemical units which have caused pollution;
- (c) whether the Government is encouraging such industries with plantation programmes in the surrounding regions to check the pollution by industrial units in the country and if so, the details thereof and if not, the reasons therefor;
- (d) whether the Central Pollution Control Board (CPCB) has conducted any surprise inspection/visit for verification of compliance to stipulated norms for polluting industries in various States of the country;
- (e) if so, the details and findings thereof during the last three years;
- (f) the details of the industries which have not complied with the directions so far along with the action taken against such industries; and
- (g) the fresh action taken/ directions given by the Government in this regard keeping in view the increasing effect of pollution day by day in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b) Emission and discharge from industrial units are one of the many sources of pollution. State-wise status of 17 categories of highly polluting industries is given at **Annexure I**.

All industries, including highly polluting (17 category) industries like chlor alkali, pesticide, pharmaceutical, petrochemical, dye & dye intermediate, fertilizer, oil refinery, inorganic chemicals and organic chemical have provided pollution control system for effluent as well as emission to comply with the notified standards. The compliance status of effluent and emission standards is being monitored by Online Continuous Effluent/ Emission Monitoring System (OCEMS) by CPCB/SPCBs/PCCs. The details regarding action taken by the Central Pollution Control Board (CPCB) on the violating industries i.e. issuance of Closure Directions, Show

Cause Notice, imposition of Environmental Compensation etc. are available at CPCB's website at: <https://cpcb.nic.in/cpcb-directions-5ep.php> / <https://cpcb.nic.in/cpcb-directions.php>

(c) Industries covered under the provisions of EIA Notification, 2006 stipulate the condition of green belt development around the industry in at least 33% of the total project area in the Environmental Clearances issued to the industrial units, depending upon non-Comprehensive Environmental Pollution Index/ Comprehensive Environmental Pollution Index area. The concerned SPCBs/PCCs stipulate the condition of green belt development, in the Consent to Operate issued to the industrial units like plantation of 1000 trees per acre or 2500 tree per hectare or 1/3 area of the industry. The compliance to the stipulated Environmental Clearances conditions is being ensured by 19 Regional Offices of the Ministry across the country by periodic monitoring.

(d) to (g) During last 3 years i.e. from 2019- 2021, CPCB has carried out inspection of 271 industries, out of which 104 units were found non-complying with prescribed environmental norms to whom show-cause notices and closure directions were issued under the provisions of Environment (Protection) Act, 1986. Out of 104 non-complying units, 78 units are complying with CPCB directions and for remaining unit's directions of CPCB are still in force. State-wise status of industries inspected during 2019-21 is given at **Annexure-II**.

Meghalaya	23	1	22	21	1	1	0	0	0
Mizoram	2	2	0	0	0	0	0	0	0
Nagaland	0	0	0	0	0	0	0	0	0
Odisha	186	43	143	126	17	14	3	0	0
Puducherry	7	3	4	4	0	0	0	0	0
Punjab	98	22	76	71	5	5	0	0	0
Rajasthan	197	13	184	181	3	2	1	0	0
Sikkim	0	0	0	0	0	0	0	0	0
Tamil Nadu	239	41	198	194	4	0	1	0	3
Telangana	329	37	292	274	18	0	14	4	0
Tripura	5	0	5	4	1	0	1	0	0
Uttar Pradesh	855	196	659	646	13	6	5	0	2
Uttarakhand	46	0	46	42	4	4	0	0	0
West Bengal	131	34	97	73	24	15	9	0	0
Total	4415	662	3753	3436	317	187	89	6	35

Annexure-II

Annexure II referred in reply to part (d to g) of the Lok Sabha Unstarred Question No. 1201 due for answer on 06.12.2021 regarding 'Surprise inspection by CPCB'

State-wise compliance status of 17 categories of industries inspected on random-basis, selected based on the real time data received through OCEMS(Summary: 2019-2021)

Sl. No.	Year	Total no. of industries inspected	No. of industries found non-complying	No. of industries complied with CPCB directions	No. of industries for which CPCB directions are still in-force
1	2019	198	74	62	12
2	2020	23	8	6	2
3	2021	50	22*	10	10
Total		271	104*	78	24

* For two non-complying units, matter was forwarded to concerned SPCBs for necessary action.

(i) 17 categories of industries inspected in the year 2019

Sl. No.	State/UT	Total no. of industries Inspected	No. of industries found Non-Complying	No. of industries complied with CPCB directions	No. of industries for which CPCB directions are still in-force
1	Andhra Pradesh	9	2	2	0
2	Assam	19	6	5	1
3	Bihar	2	1	1	0
4	Chhattisgarh	13	1	1	0
5	Delhi	1	0	0	0
6	Goa	2	0	0	0
7	Gujarat	15	10	10	0
8	Haryana	8	1	1	0
9	Himachal Pradesh	1	1	1	0
10	Jammu & Kashmir	3	1	1	0
11	Jharkhand	11	4	3	1
12	Karnataka	6	4	4	0
13	Kerala	1	1	1	0
14	Madhya Pradesh	10	4	2	2
15	Maharashtra	13	8	7	1
16	Meghalaya	9	4	2	2
17	Odisha	12	7	7	0
18	Puducherry	1	0	0	0

19	Punjab	3	0	0	0
20	Rajasthan	13	0	0	0
21	Sikkim	2	0	0	0
22	Tamil Nadu	7	4	4	0
23	Telangana	9	3	3	0
24	Tripura	3	0	0	0
25	Uttar Pradesh	12	6	2	4
26	Uttarakhand	3	2	1	1
27	West Bengal	10	4	4	0
	Total	198	74	62	12

(ii) 17 categories of industries inspected in the year 2020

Sl. No.	State/UT	Total no. of industries Inspected	No. of industries found Non-Complying	No. of industries complied with CPCB directions	No. of industries for which CPCB directions are still in-force
1	Andhra Pradesh	0	0	0	0
2	Assam	1	0	0	0
3	Bihar	0	0	0	0
4	Chhattisgarh	1	0	0	0
5	Delhi	0	0	0	0
6	Goa	0	0	0	0
7	Gujarat	2	2	2	0
8	Haryana	0	0	0	0
9	Himachal Pradesh	0	0	0	0
10	Jammu & Kashmir	0	0	0	0
11	Jharkhand	2	1	1	0
12	Karnataka	1	1	0	1
13	Kerala	0	0	0	0
14	Madhya Pradesh	1	0	0	0
15	Maharashtra	4	3	3	0
16	Meghalaya	0	0	0	0
17	Odisha	1	0	0	0
18	Puducherry	0	0	0	0
19	Punjab	0	0	0	0
20	Rajasthan	2	0	0	0
21	Sikkim	0	0	0	0
22	Tamil Nadu	2	0	0	0
23	Telangana	1	0	0	0
24	Tripura	0	0	0	0

25	Uttar Pradesh	3	0	0	0
26	Uttarakhand	0	0	0	0
27	West Bengal	2	1	0	1
	Total	23	8	6	2

(iii) 17 categories of industries inspected in the year 2021 (till 30 November 2021)

Sl. No.	State/UT	Total no. of industries Inspected	No. of industries found Non-Complying	No. of industries complied with CPCB directions	No. of industries for which CPCB directions are still in-force
1	Andhra Pradesh	3	2	0	2
2	Assam	0	0	0	0
3	Bihar	0	0	0	0
4	Chhattisgarh	0	0	0	0
5	Delhi	0	0	0	0
6	Goa	0	0	0	0
7	Gujarat	7	2	2	0
8	Haryana*	7	2	0	1
9	Himachal Pradesh	0	0	0	0
10	Jammu & Kashmir	0	0	0	0
11	Jharkhand	0	0	0	0
12	Karnataka	3	3	3	0
13	Kerala	0	0	0	0
14	Madhya Pradesh	0	0	0	0
15	Maharashtra	6	5	0	5
16	Meghalaya	0	0	0	0
17	Odisha	0	0	0	0
18	Puducherry	0	0	0	0
19	Punjab	0	0	0	0
20	Rajasthan	0	0	0	0
21	Sikkim	0	0	0	0
22	Tamil Nadu*	4	2	0	1
23	Telangana	8	2	1	1
24	Tripura	0	0	0	0
25	Uttar Pradesh	7	2	2	0
26	Uttarakhand	5	2	2	0
27	West Bengal	0	0	0	0
	Total	50	22	10	10

* For two non-complying units (one each for Haryana & Tamil Nadu), matters were forwarded to concerned SPCBs for necessary action.